

Government of India
Ministry of Finance
(Department of Revenue & Insurance)

New Delhi, the 4th April, 1975.

NOTIFICATION
(INCOME-TAX)

No. 865 (F.No. 404/50/75-ITCC) : In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri J.M. Bhattacharjee, M. Haque and A.K. Dutta Choudhury who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointments of S/Shri S.K. Do, K.K. Boro and G.S. Dutta Chaudhury as Tax Recovery Officers made under Notification Nos. 296 (F.No. 404/22/71-ITCC) dated the 27th October, 1971, 229 (F.No. 404/364/72-ITCC) dated the 24th November, 1972 and 277 (F.No. 404/364/72-ITCC) dated 30th January, 1973, respectively, are hereby cancelled with effect from the 1st May, 1975.

3. This Notification shall come into force with effect from the 1st May, 1975.

Sd/-

(T.R. AGGARWAL)

Deputy Secretary to the Govt. of India.

To

The Manager,
Government of India Press,
New Delhi.

No. 865 (F.No. 404/50/75-ITCC)

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(T.R. AGGARWAL)

Deputy Secretary to the Government of India.